

(2011) 11 SHI CK 0328
In the High Court Of Himachal Pradesh
Case No : C.W.P. No. 9897 of 2011-J

Kundan Lal

APPELLANT

Vs

State of Himachal Pradesh and another

RESPONDENT

Date of Decision : 30-11-2011

Acts Referred:

Citation : (2011) 11 SHI CK 0328

Hon'ble Judges : Rajiv Sharma, J;Kurian Joseph, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The petitioner claims work charge status/regularization on completion of eight years of continuous service as daily waged worker. According to the petitioner, the issue is covered in his favour by the judgment of this Court rendered in CWP No. 2735 of 2010, titled Rakesh Kumar Vs. State of H.P. and others.

2. It is for the respondents to examine the matter. We are informed that the State has filed an appeal against the above mentioned decision. Therefore, it is made clear that the implementation of the judgment referred to above would depend on the outcome of the decision of the Apex Court. The needful action, after verifying the facts will be taken within a period of two months from the date of the judgment of the Apex Court. The petitioner will produce a copy of this judgment alongwith a copy of the writ petition before the 2nd respondent/competent authority.

3. The writ petition is disposed of, so also the pending applications, if any.